

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S GF TOLL ROAD PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S GF TOLL ROAD PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23 RD December, 2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74990MH2008PTC189112
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office address: Reliance Centre, 19, Walchand Hirachand Marg, Ballard Estate, Mumbai , Maharashtra, India-400001
6.	Insolvency commencement date in respect of corporate debtor	23 rd October, 2024 (Copy of order received on 23 rd October, 2024)
7.	Estimated date of closure of insolvency resolution process	21 st April, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Jindal IBBI Regd. No: IBBI/IPA-001/IP-P-02649/2021-2022/14048
9.	Address and e-mail of the interim resolution professional, as registered with the Board	IRP's Address: 52/24, Ramjas Road, Karol Bagh, New Delhi-110005 Email Id: jindalrahul60@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	IRP's Address: 6772/2, Dev Nagar, Karol bagh, new delhi 110005 Email Id: jindalrahul60@gmail.com
11.	Last date for submission of claims	06 th November, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s GF Toll Road Private Limited on 23rd October, 2024 (Order received on 23rd October, 2024).

The creditors of M/s GF Toll Road Private Limited are hereby called upon to submit their claims with proof on or before **06th November, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.




Mr. Rahul Jindal


Interim Resolution Professional

IP Reg. No.: IBBI/IPA-001/IP-P-02649/2021-2022/14048


AFA valid upto 30.06.2025

Date: 25th October, 2024


Place: Mumbai

	चोलामंडलम इन्वेस्टमेंट एण्ड फायर्नस कम्पनी लिमिटेड कांफ़ीर कार्यालय : 'चोला ग्रेट', सी 54 एवं 55, तुररु वी-4, थिरु वी का इंडस्ट्रियल एस्टेट, गिन्धी, सेन्थ-600032, भारत, शाखा कार्यालय : प्रथम एवं द्वितीय तल, प्लॉट नंबर 6, मेन प्लाट रोड, करोल बाग, नई दिल्ली- 110 005 कॉन्टेक्ट नंबर : श्री श्रीनिवास वी, मोबाइल नंबर 9643344410
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सार्वजनिक सूचना
एतद्वारा 1. विशाल अरोड़ा, 2. संतोष अरोड़ा, 3. सोनिया अरोड़ा, 4. किडूस कैम्प इसके एआर / निदेशकों / स्वामियों के माध्यम से, 5. संतोष अरोड़ा, कर्जदार और सह-कर्जदार ऋण खाता सं. **XOHEELD00001580724** एवं **XOHEELD00002902622** को सूचित किया जाता है कि चोलामंडलम इन्वेस्टमेंट एण्ड फायर्नस कम्पनी लिमिटेड ने इसकी प्रतिभूत आसित का भौतिक कब्जा ले लिया है। 'कि उपरोक्त सम्पत्ति का भौतिक कब्जा **05-10-2023** को माननीय सीएमएफ (सेंट्रल) तीस हजारी न्यायालय द्वारा वित्तीय आसितों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 14 के तहत पारित आदेश के माध्यम से लिया था। हम एतद्वारा आपको सूचित करते हैं कि अपनी सभी चल वस्तुएं हमारे वेयरहाउस से 7 दिन के भीतर हटा लें, अन्यथा हम चल वस्तुओं को सार्वजनिक नीलामी में रखेंगे। कृपया नोट करें कि प्रतिभूत आसित से वस्तुएं हटाने के लिए यह अंतिम और आखिरी अवसर है।
स्थान : दिल्ली/एनसीआर तिथि : 25-10-2024 **हस्ता./- प्राधिकृत अधिकारी चोलामंडलम इन्वेस्टमेंट एण्ड फायर्नस कम्पनी लिमिटेड**

	चोलामंडलम इन्वेस्टमेंट एण्ड फायर्नस कम्पनी लिमिटेड कांफ़ीर कार्यालय : 'चोला ग्रेट', सी 54 एवं 55, तुररु वी-4, थिरु वी का इंडस्ट्रियल एस्टेट, गिन्धी, सेन्थ-600032, भारत, शाखा कार्यालय : प्रथम एवं द्वितीय तल, प्लॉट नंबर 6, मेन प्लाट रोड, करोल बाग, नई दिल्ली- 110 005 कॉन्टेक्ट नंबर : श्री श्रीनिवास वी, मोबाइल नंबर 9643344410
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सार्वजनिक सूचना
एतद्वारा 1. ओम प्रकाश, 2. नृज मोहन शर्मा, 3. सरस्वती देवी, 4. रजनी ओम प्रकाश, 5. मेरसर्ग युनिक इरा प्रमोटेड प्रा. लि. इसके अधिभूत प्रतिभूतिकरण/निदेशकों के माध्यम से, कर्जदार और सह-कर्जदार, ऋण खाता सं. **XOHEEDHE0000954407** को सूचित किया जाता है कि चोलामंडलम इन्वेस्टमेंट एण्ड फायर्नस कम्पनी लिमिटेड ने इसकी प्रतिभूत आसित का भौतिक कब्जा ले लिया है। 'कि उपरोक्त सम्पत्ति का भौतिक कब्जा **10-10-2023** को माननीय सीएमएफ (सेंट्रल-परिचम) द्वारा कानून न्यायालय द्वारा वित्तीय आसितों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 14 के तहत पारित आदेश के माध्यम से लिया था। हम एतद्वारा आपको सूचित करते हैं कि अपनी सभी चल वस्तुएं हमारे वेयरहाउस से 7 दिन के भीतर हटा लें, अन्यथा हम चल वस्तुओं को सार्वजनिक नीलामी में रखेंगे। कृपया नोट करें कि प्रतिभूत आसित से वस्तुएं हटाने के लिए यह अंतिम और आखिरी अवसर है।
स्थान : दिल्ली/एनसीआर तिथि : 25-10-2024 **हस्ता./- प्राधिकृत अधिकारी चोलामंडलम इन्वेस्टमेंट एण्ड फायर्नस कम्पनी लिमिटेड**


	एफआरआर, गुपी, 11वीं मंजिल, हयात रिजेंसी कॉम्प्लेक्स, न्यू टॉवर, भोकाजी कला प्लेस, नई दिल्ली- 110066
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वित्तीय संघटियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति ब्याज के प्रवर्तन अधिनियम, 2002 ('अधिनियम') की धारा 13(2) के तहत सूचना
एतद्वारा उन कर्जदारों/बंधकों/गारंटों को नोटिस दिया जाता है, जिन्होंने बैंक से प्राप्त ऋण सुविधा के मूलदान और ब्याज की अदायगी में चूक की है और/जिनके ऋण खाते को 29.08.2024 को गैर-निष्पादित परिसंपत्तियों (एनपीए) के रूप में वर्गीकृत किया गया है। वित्तीय संघटियों के प्रतिभूतिकरण एवं पुनः निर्माण तथा प्रतिभूति ब्याज के प्रवर्तन अधिनियम, 2002 (सरकारी अधिनियम) की धारा 13(2) के अंतर्गत 30.09.2024 तक **₹ 66,21,603.44 रुपये** (छियासठ लाख इक्कीस हजार छह सौ तीन रुपये और चौबीसवाँ पैसे मात्र) और 01.10.2024 से अलग दर आगामी ब्याज व पेनल ब्याज और उस पर उपाजित अन्य कोई लागत, प्रभार, खर्च, क्रेडिट कम करके यदि कोई है, की अदायगी के लिए मांग करते हुए उनके अंतिम ज्ञाप तारी को 10.10.2024 को नोटिस जारी किए थे। तथापि, कुछ नोटिस अविवरित चापिस आ गए थे और इसलिए इस सार्वजनिक सूचना के बारे में एतद्वारा सूचित किया जाता है।

- मेरसर्ग कुमार एटप्रॉप्राइजे (उधारकर्ता) अपने प्रोप. श्री रमेश कुमार प्रथम तल, मकान नंबर 68/3(डी), रामेश्वर, आजादपुर, प्रीमेरी स्कूल के सामने, नई दिल्ली, उत्तर दिल्ली-110033 के माध्यम से
 - श्री रमेश कुमार (गारंट) मकान नंबर 67/एम प्रथम तल, ब्लॉक सी, मॉडल टाउन 3 उत्तर पश्चिम दिल्ली, नई दिल्ली-110009।
 - श्रीमती प्रियका अरोड़ा (गारंट) वी-230, सरस्वती विहार, वीएमएच, उत्तर पश्चिम दिल्ली, नई दिल्ली-110034, यहां भी- फ्लैट नंबर 302 तल, प्लॉट नंबर 140 और 141 स्कैन सुखीजा विहार विवेक सिरसी रोड, टोलर के सामने, अनबाउंडेड ब्लॉक, जयपुर, राजस्थान, 302011।
- संपादनक: अन्य बैंकों द्वारा विनियमित कंपनी की अचल संपत्तियों के दृष्टिबंधक पर प्रथम और विशेष गारंटी बैंक के पक्ष में मालिक ('बंधककर्ता') द्वारा बनाए गए बंधक सहित संपादनक प्रतिभूतियां:

संपत्तियों का विवरण:	मालिक/बंधककर्ता
प्लॉट संख्या 302, द्वितीय तल, प्लॉट संख्या 140, 141 थिरु स्क्रीम सुखीजा विहार, ग्राम सिरसी, सिरसी रोड, जिला जयपुर, राजस्थान, कुल क्षेत्रफल 1900 वर्ग फीट के सभी अधिवास अंश।	प्रियका अरोड़ा

उपरोक्त कर्जदारों और गारंटों व रहनकरताओं को इस नोटिस के प्रकाशन की तिथि से 60 दिनों के अंदर बकाया राशि अदा करने के लिए आमंत्रित किया जाता है जिसमें असफल होने पर, सरकारी अधिनियम, 2002 की धारा 13 की उप-धारा (4) के अंतर्गत 60 दिनों की अवधि के बाद आगामी कार्यवाही की जाएगी।
दिनांक: 25.10.2024 **स्थान: दिल्ली/जयपुर** **प्राधिकृत अधिकारी, इंडसइंड बैंक लि.**

	चोलामंडलम इन्वेस्टमेंट एण्ड फायर्नस कम्पनी लिमिटेड कांफ़ीर कार्यालय : 'चोला ग्रेट', सी 54 एवं 55, तुररु वी-4, थिरु वी का इंडस्ट्रियल एस्टेट, गिन्धी, सेन्थ-600032, भारत, शाखा कार्यालय : प्रथम एवं द्वितीय तल, प्लॉट नंबर 6, मेन प्लाट रोड, करोल बाग, नई दिल्ली- 110 005 कॉन्टेक्ट नंबर : श्री श्रीनिवास वी, मोबाइल नंबर 9643344410
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बिज्ञा उद्योगधारा

- टी.आर.सी. नं. 3070/2022
- बैंक ऑफ इण्डिया बनाम मयंक सिंघल एवं अन्य**
बैंक तथा वित्तीय संस्थानों के बकाया ऋणों की वसूली अधिनियम, 1993 के साथ पठित आधक अधिनियम, 1961 की द्वितीय अनुसूची की नियम 38, 52 (2) के अंतर्गत बिज्ञा उद्योगधारा
- (सीडी 1) मयंक सिंघल पुत्र डी.के. सिंघल, एचसी - 7, श्रीडीपीक भेड, सिंकेरनाबाद, जिला बुलंदशहर, उत्तर प्रदेश
साथ ही : ए-131, सेक्टर-55, नोएडा - 201301, उत्तर प्रदेश
साथ ही: 1017, वारो ब्लॉक, महामुन मेहन, इंदौरपुरम, गाजियाबाद
- (सीडी 2) दिनेश कुमार सिंघल पुत्र ओ.पी. सिंघल, आई-4091, गौड़ प्रीत सिटी, इंदौरपुरम, गाजियाबाद
साथ ही : ए-131, सेक्टर-55, नोएडा - 201301, उत्तर प्रदेश
साथ ही : 1017, वारो ब्लॉक, महामुन मेहन, इंदौरपुरम, गाजियाबाद
- (सीडी 3) गणेश कुमार अग्रवाल पुत्र एन.सी. अग्रवाल (पुत्र), 3ए, मधु अग्रवाल पत्नी रमेश कुमार अग्रवाल
3ए, मधु अग्रवाल पुत्र गणेश कुमार अग्रवाल
- दोनों निवासि: प्लेट नंबर 90, सुप्रिम एन्क्लेव, मधु विहार, फेज-3, दिल्ली
- (सीडी 4) रिया जैन पत्नी राहुल जैन, कोठी नंबर 1, देवपुरी, दिल्ली, नई दिल्ली, मेरठ।
- जैसा कि लेनदारों से वसूली प्रमाणपत्र के अनुसार लगातार तथा प्रभारों सहित 21.04.2017 से वसूली तक पेंडेंटलाइट तथा 14.55% वार्षिक साधारण ब्याज सहित ₹ 5,51,90,063.89 को वसूली के लिए पीटासिन अधिकारी, ऋण वसूली अधिकारण-11'' द्वारा और नं. 589/2017 में अनुरोध वसूली प्रमाणपत्र नं. 3070/2022 आह्वित किया गया है।
 - तथा जैसा कि अधोहस्ताक्षरी ने उक्त प्रमाण पत्र की संतुष्टि के लिए नवीं अनुसूची में वर्णित सम्पत्ति को बिज्ञा का आदेश दिया है।
 - तथा जैसा कि लगातार तथा प्रभारों सहित लगातार तथा प्रभारों सहित 21.04.2017 से वसूली तक पेंडेंटलाइट तथा 14.55% वार्षिक साधारण ब्याज सहित ₹ 5,51,90,063.89 की राशि के तहत बकाया होगा। एतद्वारा सूचित किया जाता है कि स्थान आदेश की अनुपस्थिति में 29.11.2024 को 12.00 बजे 3प, से 1.00 अप, बने के बीच, यदि जरूरी तो 1.00 अप, के बाद 5 मिनट के विस्तार के साथ में ई-नीलामी द्वारा उक्त संपत्ति की बिज्ञा की जाएगी तथा यह बोली "ऑन लाइन इलेक्ट्रॉनिक बोली" के माध्यम से बेवहाइल <https://www.bauctioneas.com> पर होगी।
 - ई-नीलामी को जाने वाली प्रस्तावित सम्पत्ति का विवरण निम्नलिखित है:

क्रम सं.	सम्पत्तियों का विवरण	आरंभित मूल्य/इंएपीडी	इंएपीडी
1	संपत्ति 74 और 74 ए, प्राइवेट नंबर 8, मेरठ कैंट, गोविंद पैलेस, मेरठ, उत्तर प्रदेश।	₹. 14.12 लाख	₹. 1.40 लाख
2	संपत्ति 74 और 74 ए, प्राइवेट नंबर 10, मेरठ कैंट, गोविंद पैलेस, मेरठ, उत्तर प्रदेश।	₹. 14.12 लाख	₹. 1.40 लाख
3	संपत्ति 74 और 74 ए, प्राइवेट नंबर 16, मेरठ कैंट, गोविंद पैलेस, मेरठ, उत्तर प्रदेश।	₹. 14.12 लाख	₹. 1.40 लाख

- इंएपीडी प्रदान प्रमाण (नोएड आई कार्ड/ड्राइविंग लाइसेंस/पासपोर्ट) की स्वयंसांगत प्रति राशित जिस पर भावी सम्पत्ति का पता तथा स्व-प्रमाणित पता की प्रति संलग्न हो, रिकवरी अधिकारी, डीआरटी-1, दिल्ली खाता टी.आर.सी. नं. 3070/2022 के पक्ष में हिमांड ड्राइपेय अर्द्धर के माध्यम से भुगतान किया जाना है जो रिकवरी अधिकारी, डीआरटी-1, दिल्ली के पास अर्पित किया जाना है।
- तथा जैसा कि लगातार तथा प्रभारों सहित लगातार तथा प्रभारों सहित 21.04.2017 से वसूली तक पेंडेंटलाइट तथा 14.55% वार्षिक साधारण ब्याज सहित ₹ 5,51,90,063.89 की राशि के तहत बकाया होगा। एतद्वारा सूचित किया जाता है कि स्थान आदेश की अनुपस्थिति में 29.11.2024 को 12.00 बजे 3प, से 1.00 अप, बने के बीच, यदि जरूरी तो 1.00 अप, के बाद 5 मिनट के विस्तार के साथ में ई-नीलामी द्वारा उक्त संपत्ति की बिज्ञा की जाएगी तथा यह बोली "ऑन लाइन इलेक्ट्रॉनिक बोली" के माध्यम से बेवहाइल <https://www.bauctioneas.com> पर होगी।
- ई-नीलामी को जाने वाली प्रस्तावित सम्पत्ति का विवरण निम्नलिखित है:

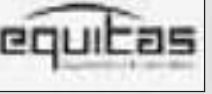
नाम तथा पता	ई-मेन तथा दुरभाष नं.
विपणन शर्मा 8112268734, ASSETRECOVERY.NEWDELHI@BANKOFINDIA.CO.IN	

- जो वेधने को प्रस्ताव है वे ऐसे अधिकार हैं जिसके लिए सर्वधिकार देनदार संपत्तियों के संबंध में हकद्वारा हैं। संपत्तियों को देनदारियों, यदि कोई हो, के साथ वेधे जाएगा। उद्योगधारा में दर्शाए गए संपत्तियों को सीमा बंधनी प्रमाणपत्र अनुसूची के अनुसार है, वसूली अधिकारी किसी भी कारण से सीमा में किसी भी बदलाव के लिए जिम्मेदार नहीं होगा। संपत्तियों को बिज्ञा "जो है वही है" और "जो है वही है" तर्ज पर करे जा जाएगी।
- संपादित बोलीदाताओं द्वारा संपत्ति का निरीक्षण बिज्ञा की तिथि से पूर्व किया जा सकता है जिसके लिए उपर्युक्त बैंक के नामित अधिकारी से सम्पर्क किया जा सकता है।
- अधिकृत पापे जाने पर अधोहस्ताक्षरी के पास बिना काला बतार किसी भी सम्पत्ति को या सभी बोलियों को अस्वीकार करने या नीलामी को स्थगित करने का अधिकार सुरक्षित है।
- असफल बोलीदाताओं को अपनी ईमेल डीआरटी-1 को रजिस्ट्री से पहचान प्रमाण जैसे पैन कार्ड, पासपोर्ट, मतदाता पहचान पत्र, वैध ड्राइविंग लाइसेंस या सरकार द्वारा पीएसएड द्वारा जारी फोटो पहचान पत्र को पहचान/प्रस्तुत करने पर प्राप्त होगा। असफल बोलीदाता अपनी ईमेल की वापसी सुनिश्चित करेंगे और यदि उचित समय के भीतर प्राप्त नहीं होती है, तो तुरंत रिकवरी अधिकारी, डीआरटी-1, दिल्ली/या बैंक से संपर्क करें।
- बिज्ञा उपरोक्त नामित सीडी की संपत्ति को होगा जैसा कि नीचे दी गई अनुसूची में उल्लिखित है और उक्त संपत्ति से जुड़ी देनदारियां और दावा जहां तक $???$ उनका पता लगाया गया है, वे प्रत्येक लॉट के सम्बंध अनुसूची में निहित हैं।
- संपत्ति को अनुसूची में निहित लॉट में बिज्ञा के लिए रखा जाएगा, यदि वसूली को जाने वाली राशि संपत्ति के एक हिस्से को बिज्ञा से संतुष्ट हो जाती है तो शेष के संबंध में बिज्ञा तुरंत रोक दी जाएगी। यदि किसी भी लॉट के नीचे डायन से पहले, उक्त प्रमाण पत्र में उल्लिखित बकाया, ब्याज लागत (बिज्ञा की तलाश सहित) बिज्ञा को जाने वाली अधिकारी को प्रस्तुत की जाती है या उसकी संतुष्टि के लिए संतुष्ट दिया जाता है कि राशि ऐसे प्रमाणपत्र, ब्याज और लागत का भुगतान अधोहस्ताक्षरी को कर दिया गया है, तो भी बिज्ञा को रोक दिया जाएगा।
- कोई अधिकारी या अन्य व्यक्ति जो बिज्ञा के संबंध में प्रत्यक्ष या परोक्ष रूप से कर्तव्य का निर्वहन करता है, बोली लगाने, कोई हित अर्जित करने या वेधने का प्रस्ताव नहीं करेगा।
- बिज्ञा आवक अधिनियम, 1961 की दूसरी अनुसूची में निर्धारित तर्जों और उसके तहत बनाए गए नियमों और आगे की शर्तों के अधीन सीमा, संश्लेष अनुसूची में निहित विवरण अधोहस्ताक्षरी को सर्वश्रेष्ठ जनकारों के अनुसार है, लेकिन अधोहस्ताक्षरी इस उद्योगधारा में किसी भी जुट, मुक्त बचानी या चूक के लिए जवाबदार नहीं होगी।
- जिस राशि से बोली बड़ाई जानी है वह रुपये 5,00,000 (रुपये पांच हजार मात्र) के गुणक में होगी। बोली को राशि या बोली लगाने वाले के संबंध में किसी भी लॉट को दुबारा नीलामी के लिए रखा जाएगा।
- सफल/उत्तम बोलीदाता को किसी भी लॉट का क्रेता घोषित किया जाएगा बशर्ते उनके द्वारा प्रस्तावित बोली राशि आरक्षित सूचना से कम नहीं हो। यदि उनके द्वारा प्रस्तावित मूल्य स्पष्ट रूप से अपर्याप्त लगे तथा ऐसा करना स्पष्ट रूप से अन्यायवाहक हो तो अधोहस्ताक्षरी स्पष्ट रूप से उच्चतम बोली को अधिकार कर सकते हैं।

- सफल/उत्तम बोलीदाता ईमेल/डी समावर्धित करने के बाद ई-नीलामी की समाप्ति तथा उच्चतम बोलीदाता घोषित होने के तुरंत बाद 24 घंटे के भीतर रिकवरी अधिकारी, डीआरटी-1, दिल्ली खाता "टी.आर.सी. नं. 3070/2022" के पक्ष में धरोहर राशि (इंएपीडी) समावर्धित करने के बाद 25% ऋण राशि राशि का डीडी/पे ऑर्डर भेजा करना होगा जो रिकवरी अधिकारी कार्यालय में इस प्रकार पेजनी/भुजा करती होगी जो ई-नीलामी की समाप्ति के 3 दिनों के भीतर पहुंचे जा, अन्यथा धरोहर राशि (इंएपीडी) जबर कर दी जाएगी।
- सफल/उत्तम बोलीदाता को संपत्ति को नीलामी की तिथि से 15दिन, उस दिन को छोड़कर अथवा यदि 15दिन दिन रविवार या अन्य अवकाश दिवस होता है तो 15दिन दिन के बाद प्रथम कार्यालय दिवस में रजिस्ट्रार, डीआरटी-1, दिल्ली के पक्ष में ₹. 1000/- तक 2% की दर से तथा ₹. 1000/- से अधिक की राशि राशि पर 1% की दर से पाउंडेड शुल्क के साथ रिकवरी अधिकारी, डीआरटी-1, दिल्ली की राशि का "रिकवरी अधिकारी, डीआरटी-1, दिल्ली खाता टी.आर.सी. 3070/2022" के पक्ष में हिमांड ड्राइपेय/ऑर्डर का भुगतान करना होगा। (उदाह द्वारा 98%75% राशि के भुगतान की रिक्ति में यह उपरोक्त रूप से रिकवरी अधिकारी प्राप्त पहुंचे जाना है।)
- संपादित अधिनियम में भुगतान में चूक करने पर धरकार को नई उद्योगधारा के पक्ष में चूक करने की फिर से बिज्ञा की जाएगी। बिज्ञा के खर्च को डेफ्रे करने के बाद अधोहस्ताक्षरी यदि उद्योगधारा समूहों के परभारों के पक्ष में जमा नहीं जल कर ली जाएगी तथा चूक करने वाले क्रेता उक्त संपत्ति अथवा उस राशि के किसी भाग के लिये दाये करने से बर्जित हो जाएंगे जिसके लिये बाद में उसकी बिज्ञा की जाएगी।

लॉट सं.	बोली देने वाली संपत्ति चूककर्ता तथा सह-रक्ष्यामी के रूप में किसी अन्य से संबंधित है	संपत्ति या उसके किसी भाग पर नाम की गई नवस्व	रेश किसी अधिभूत का विवरण जो संपत्ति पर देव है	दावे, यदि कोई हो, किस संपत्ति पर रखा गया है तथा उक्त प्रकृत एवं चूक के कोई अन्य विवरण
1	संपत्ति 74 और 74 ए, प्राइवेट नंबर 8, मेरठ कैंट, गोविंद पैलेस, मेरठ, उत्तर प्रदेश।			कोई सूचना प्राप्त नहीं
	संपत्ति 74 और 74 ए, प्राइवेट नंबर 10, मेरठ कैंट, गोविंद पैलेस, मेरठ, उत्तर प्रदेश।			कोई सूचना प्राप्त नहीं
	संपत्ति 74 और 74 ए, प्राइवेट नंबर 16, मेरठ कैंट, गोविंद पैलेस, मेरठ, उत्तर प्रदेश।			कोई सूचना प्राप्त नहीं

भेे हस्ताक्षर तथा मुहर सहित 10.10.2024 को दी गयी। **रिकवरी अधिकारी, ऋण वसूली अधिकारण-1, दिल्ली**

	इक्विटास स्मॉल फाइनेंस बैंक लिमिटेड (पूर्व में इक्विटास फाइनेंस लिमिटेड के नाम से जाना जाता था)
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पंजीकृत कार्यालय नंबर 768, रॉयल प्लाजा, चौथी मंजिल, एचए-11, अन्ना सार्राई, सेन्थ-600022

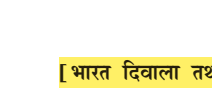
कब्जा सूचना
(सूचना हित प्रवर्तन नियम, 2002 का नियम 8(1))
(अचल संपत्ति के लिए)

जबकि, नीचे हस्ताक्षरकर्ता इक्विटास स्मॉल फाइनेंस बैंक लिमिटेड के प्राधिकृत अधिकारी हैं, जो कंपनी अधिनियम, 1956 के तहत निर्मित कंपनी है और कंपनी अधिनियम, 2013 की धारा-2 (20) के अर्थ में और बैंकिंग विनियमन अधिनियम, 1949 की धारा 5(सी) के अर्थ में बैंकिंग कंपनी है, जिसका पंजीकृत कार्यालय 4वीं मंजिल, फेज-11, रॉयल प्लाजा, 768, अन्ना सार्राई, सेन्थ-600 002, क्षेत्रीय कार्यालय इक्विटास स्मॉल फाइनेंस बैंक लिमिटेड, 421, 4वीं मंजिल, लक्ष्मी कॉम्प्लेक्स, अहिला सर्किल, सी स्क्रीम, जयपुर-302001, राजस्थान और क्षेत्रीय कार्यालय इक्विटास स्मॉल फाइनेंस बैंक लिमिटेड, बीपी-8, प्रथम तल, कोशिका टॉवर, मेन रोड, वेस्ट पटेल नगर, नई दिल्ली-110008 में है। 2002 और सुरक्षा हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ धारा 13(12) के तहत प्रवर्त शक्तियों का प्रयोग करते हुए, दिनांक 10/04/2024 को एक मांग नोटिस जारी किया, जिसमें उधारकर्ता/सह-उधारकर्ता/गारंट/बंधककर्ता आवेदक/उधारकर्ता/सह-आवेदक/सह-उधारकर्ता/गारंट/बंधककर्ता (1) मेरसर्ग सरकार ऑटो एजेंसी (उधारकर्ता) अपने प्रोप्राइटर श्री बनारी लाल सेन के माध्यम से कार्य कर रहा है(2) श्री बनारी लाल सेन पुत्र श्री राम रतन सेन (3) श्री द्वाराका प्रसाद सेन पुत्र श्री राम रतन सेन, नोटिस में उल्लिखित राशि **₹ 43,53,420/-** (रुपये तीसलाख लाख तिरपन हजार चार सौ बीस मात्र) 10.04.2024 तक देय है, साथ ही उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर समझौते के अनुसार ब्याज, दंड ब्याज, शुल्क, लागत आदि का भुगतान करने के लिये कहा गया था। ऋणी/सह-ऋणी/गारंट/बंधककर्ता, राशि वापस न कर पाने के कारण, ऋणी/सह-ऋणी/गारंट/बंधककर्ता विशेष रूप से तथा आम जनता को सूचित किया जाता है कि नीचे हस्ताक्षरकर्ता ने उक्त अधिनियम की धारा 13(4) के तहत उसे प्रवर्त शक्तियों का प्रयोग करते हुए, उक्त नियमों के नियम 8 के साथ, नीचे वर्णित संपत्ति पर कब्जा कर लिया है। आवेदक/ऋणी/सह-आवेदक/सह-ऋणी/गारंट/बंधककर्ता का ध्यान, सुरक्षित परिसंपत्ति/संपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में, उक्त अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकृष्ट किया जाता है। आवेदक/ऋणी/सह-आवेदक/सह-ऋणी/गारंट/बंधककर्ता विशेष रूप से और आम जनता को संपत्ति से संबंधित कोई भी लेन-देन न करने की चेतावनी दी जाती है और संपत्ति से संबंधित कोई भी लेन-देन इक्विटास स्मॉल फाइनेंस बैंक लिमिटेड के प्रभार के अधीन होगा, जो 10.04.2024 को देय **₹ 43,53,420/-** रुपये (तीसलाख लाख तिरपन हजार चार सौ बीस मात्र) की राशि और 11.04.2024 से उस पर ब्याज देना।

सुरक्षित संपत्ति/संपत्तियों का विवरण
श्री बनारी लाल सेन और श्री द्वाराका प्रसाद सेन के स्वामित्व वाली अनावृतीय सह वाणिज्यिक संपत्ति

प्लॉट नंबर 53, कृष्णा विहार कॉलोनी, अखतरा नंबर 87892, गांधी - रूपनगढ़, तहसील-किशनगढ़, जिला-अजमेर, राजस्थान, के संदर्भ में संपत्ति के सभी दृक्के और पार्श्व, जिनका क्षेत्रफल 239.61 वर्ग मीटर है, और उन पर सभी वर्तमान और भविष्य के अधिभूतियां हैं। उक्त संपत्ति के चारों कोने-उत्तर-अपूरु मू, दक्षिण-30 फीट चौड़ी सड़क, पूर्व - प्लॉट नंबर 54, पश्चिम-प्लॉट नंबर 52।

दिनांक - 19.10.2024 **अधिकृत अधिकारी**
स्थान - रूपनगढ़, अजमेर **इक्विटास स्मॉल फाइनेंस बैंक लिमिटेड**

	इक्विटास स्मॉल फाइनेंस बैंक लिमिटेड
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प्रण ए
सार्वजनिक उद्घोषणा
(भारत दिवाला तथा दिवालय मंडल (कॉर्पोरेट व्यक्तियों के लिए दिवाला प्रदान प्रक्रिया) अधिनियम, 2016 के अधिनियम 6 के अंतर्गत)

संबंधित विवरण	क्रेडिटोर्स के प्यानार्थ
1. कॉर्पोरेट उधारकर्ता का नाम	1. जीएफ टोलर गेट प्राइवेट लिमिटेड
2. कॉर्पोरेट उधारकर्ता के निवर्तन की तिथि	23 दिसम्बर, 2008
3. यह प्राधिकरण विवेक अंतर्गत अधिभूत उधारकर्ता निवर्तन/पंजीकृत है	कम्पनी रजिस्ट्रार, मुम्बई
4. कॉर्पोरेट प्रदान संस्था/कॉर्पोरेट उधारकर्ता का लिमिटेड लायलिटीडी प्रदान संस्था	U74990MH2008PT189112
5. कॉर्पोरेट उधारकर्ता के पंजीकृत कार्यालय तथा प्रदान कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय का पता: सिलवना सेक्टर, 19, वास्तव्य होटलनगर, वीरवार इस्टेन मुम्बई, महाराष्ट्र पता-400001
6. कॉर्पोरेट उधारकर्ता के संदर्भ में दिवाला प्रदान होने की तिथि	23 अक्टूबर, 2024 (आदेश की प्रति 23 अक्टूबर, 2024 को प्राप्त हुई)
7. दिवाला प्रस्ताव प्रक्रिया के सम्बन्ध में अनुमति तिथि	21 अक्टूबर, 2025
8. अंतिम प्रस्ताव प्रक्रियन के साथ, पंजीकृत संस्था, जो अंतिम प्रस्ताव प्रक्रियन के रूप में कार्यरत है	श्री राहुल निन्दल अधिनियम 2016 की धारा 1, IBB/1PA-001/IP-02649/2021-2022/14048
9. पक्ष में पचा पंजीकृत अंतिम प्रस्ताव प्रक्रियन का पता	आईएमपी का पता: 52/24, पारवाला गेट, करोल बाग, नई दिल्ली-11005 ईमेल: jindalrahul60@gmail.com
10. अंतिम प्रस्ताव प्रक्रियन के साथ पचावार के लिये प्रयुक्त होने वाला पचा ईमेल	पचावार का पता: 67722, सेन नगर, करोल बाग, नई दिल्ली-110005 ईमेल: jindalrahul60@gmail.com
11. दावे जमा करने की अंतिम तिथि	06 नवम्बर, 2024
12. क्रेडिटोर का वर्ण यदि कोई हो, पचा 21 की उप धारा (6ए) के उपबंधों के) के अंतर्गत, अंतिम प्रस्ताव प्रक्रियन द्वारा सुनिश्चित किया गया	नाम नहीं
13. किसी पक्ष में क्रेडिटोर्स के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये प्रचलन किये गये इन्वॉल्वेन्सी प्रक्रियन का नाम (अन्यथा वर्ण से तीन नाम)	नाम नहीं
14. (क) पंजीकृत प्रदान हस्ता (ख) पंजीकृत प्रतिनिधि का विवरण उपलब्ध है।	क) संपादित प्रेष https://bbi.gov.in/downloadform.html का नाम नहीं

एतद्वारा सूचित किया जाता है कि गारंटी कम्पनी विधि अधिनियम, मुम्बई नंबर 23 अक्टूबर, 2024 को (आदेश 23 अक्टूबर, 2024 को प्राप्त हुई है) जी.एफ. टोलर गेट प्राइवेट लिमिटेड के संदर्भ में कॉर्पोरेट प्रदान/पंजीकृत प्रदान प्रकृत करने का आदेश दिया है। एतद्वारा श्री जी.एफ. टोलर गेट प्राइवेट लिमिटेड के क्रेडिटोर्स को निर्देश दिया जाता है कि यदि वे 10 नवंबर को पचा अंतिम प्रस्ताव प्रक्रियन के पक्ष में नवम्बर, 2024 को या उससे पूर्व पचा प्रदान के पक्ष में पचा प्रदान करें। पचा/पचा/पचा क्रेडिटोर्स केवल इक्विटीयुटि पचा में ही प्रमाण के पचा अपने पचा कर सकते हैं। पचा/पचा/पचा क्रेडिटोर्स केवल इक्विटीयुटि पचा में प्रमाण के पचा अपने पचा कर सकते हैं। प्रक्रिये में 12 के साथ पचा सूचीबद्ध किसी पक्ष में संबंधित विधि क्रेडिटोर प्राप्त पचा पर पचा के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये (यदि निर्दिष्ट करें) प्रक्रिये में, 13 के साथ सूचीबद्ध तीन इन्वॉल्वेन्सी प्रक्रियनों में से प्राधिकृत प्रतिनिधि को अपने पक्ष में दर्शाए लागू नहीं

दावे का मूल्य अथवा प्रमाण प्रमाण जमा करने पर दर्शित किया जा सकता है। **हस्ता./- श्री राहुल निन्दल अंतिम प्रदान करने की तिथि**

दिनांक: 25.10.2024 आदेश की प्रती: IBB/1PA-001/IP-02649/2021-2022/14048
कार्यक: श्री वैशाल 30.06.2025 तक

	एक्सिस फाइनेंस लिमिटेड (CIN U65921MH1995PLC212675)
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पंजीकृत कार्यालय नंबर 768, रॉयल प्लाजा, चौथी मंजिल, एचए-11, अन्ना सार्राई, सेन्थ-600022

स्पिड पोस्ट ईमेल द्वारा
निवर्तन नियम, 2002 के नियम 8 (6) के तहत नोटिस

- मेरसर्ग यश मेदस (कर्जदार)**
5434 5503 5505, प्लॉट नंबर 15, बसती हरपुल सिंह, दिल्ली - 110006
मोबाइल: 9606030410; 8860539729
ईमेल: yashmetals@gmail.com
- श्री यश मांग (सह-कर्जदार 1)**
प्लॉट नंबर जी-2 (प्लॉट नंबर 2, ब्लॉक-जी), द्वितीय तल, प्रीत नगर, सोवियत/एनएलड कॉलोनी, प्रीत विहार, दिल्ली - 110092
मोबाइल: 9606030410; 8860539729
ईमेल: yashmetals@gmail.com
- श्रीमती रजनी गर्ग (सह-कर्जदार 1)**
प्लॉट नंबर जी-2 (प्लॉट नंबर 2, ब्लॉक-जी), द्वितीय तल, प्रीत नगर, सोवियत/एनएलड कॉलोनी, प्रीत विहार, दिल्ली - 110092
मोबाइल: 9606030410; 8860539729
ईमेल: yashmetals@gmail.com
- संस्थान: ऋण खाता संख्या 045622800001821**
विषय: प्रतिभू

Continued from previous page

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015,
E-mail: auction@hindujahousingfinance.com
F8, Mahalaxmi Metro Tower, Sector-4, Mahalaxmi Metro, Vaishali, Ghaziabad-201010

E-AUCTION SALE NOTICE

CLM - Dhruv Vashist - 8802967651, Gaurav Rathore, 9999243349, Satyam Gupta, 8006600745, Shweta Anand - 8931927979

APPENDIX- IV-A [Refer proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Sr. No.	Loan Account Number and Name of Borrower(s)/Co-Borrower(s)/Guarantor(s)	Demand Notice u/s 13(2) Date	Description of the Immovable property/ Secured Asset	Date and Type of Possession	Reserve Price (RP) Earnest Money Deposit (EMD) (10% of RP) Bid Increase Amount	Date/Time of E-Auction
34	DL/DEL/DL/HIA/A000001199 - 1. Mr. TEJINDER SINGH (Borrower) 2 Mrs. KULVINDER KAUR (Co Borrower)	02-05-2024 Rs. 16,61,754/- as on 04-04-2024 along with further overdue charges and additional interest	Flat no. S-4, Second Floor (Front Portion, RHS), Plot No. 836, Shalimar Garden Extn-1, Sahibabad, Ghaziabad, U.P.-201005.	25/07/2024 Symbolic Possession	₹ 36,55,000/- ₹ 3,65,500/- ₹ 10,000/-	27-11-2024 1100 hrs-1300 hrs.
EMD Deposition Last Date : 25/11/2024 till 17:00 Hrs. Date of Inspection of the Property : 23/11/2024 from 14:00 Hrs - 17:00 Hrs						
Mode Of Payment :- For Sr. No. 34 - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited Payable at Ghaziabad						
35	DL/JNK/JNK/A000000551 - 1. Mr. DEEPAK SHARMA (Borrower) 2 Mr. RADHA DEVI (Co Borrower)	03-04-2024 Rs. 16,61,931/- as on 03-06-2024 along with further overdue charges and additional interest	Plot No. 76, Flat No. 2, Ground Floor, Vikram Enclave, Shalimar Garden, Sahibabad, Ghaziabad, UP-201005	20/07/2024 Symbolic Possession	₹ 17,55,000/- ₹ 1,75,500/- ₹ 10,000/-	27-11-2024 1100 hrs-1300 hrs.
EMD Deposition Last Date : 25/11/2024 till 17:00 Hrs. Date of Inspection of the Property : 23/11/2024 from 14:00 Hrs - 17:00 Hrs						
Mode Of Payment :- For Sr. No. 35 - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited Payable at Ghaziabad						
36	DL/MNR/DHSH/A000000142 CO/CP/CP/CO/A000000186 - 1. Mr. SURENDRA KUMAR (Borrower) 2 Mr. RAJESHVARI & Mrs. MANJU RANI (Co Borrower)	04-04-2024 Rs. 12,75,345/- as on 03-10-2024 along with further overdue charges and additional interest	Khasra no. 733, Begambad Budana, pargana, Jalalabad, Tehsil Ghaziabad, U.P. India-201204	08-10-2024 Symbolic Possession	₹ 39,95,300/- ₹ 3,99,530/- ₹ 10,000/-	27-11-2024 1100 hrs-1300 hrs.
EMD Deposition Last Date : 25/11/2024 till 17:00 Hrs. Date of Inspection of the Property : 23/11/2024 from 14:00 Hrs - 17:00 Hrs						
Mode Of Payment :- For Sr. No. 36 - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited Payable at Ghaziabad						
37	DL/DEL/LXND/A000000925 & CO/CP/CP/CO/A000002081 - 1. Mr. Indu Gond (Borrower) 2 Mr. SARVESH GOND & Ms. MAYA GOND (Co Borrower)	12-03-2024 Rs. 15,33,735/- as on 03-07-2024 along with further overdue charges and additional interest	Residential freehold vacant Plot area measuring 75.25 Sq. Meters, situated in the area of Village Mawai, Pargana Loni, Tehsil District Ghaziabad, U.P.; EAST- RASTA, WEST- RASTA, NORTH- VACANT PLOT- SOUTH- Property of Rampal	21/06/2024 Symbolic Possession	₹ 26,89,200/- ₹ 2,68,920/- ₹ 10,000/-	27-11-2024 1100 hrs-1300 hrs.
EMD Deposition Last Date : 25/11/2024 till 17:00 Hrs. Date of Inspection of the Property : 23/11/2024 from 14:00 Hrs - 17:00 Hrs						
Mode Of Payment :- For Sr. No. 37 - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited Payable at Ghaziabad						
38	DL/MNR/MVHR/A000000663 CO/CP/CP/CO/A000001616 - 1. Mr. BHUPENDRA (Borrower) 2 Mr. SUNEETA SUNEETA (Co Borrower)	04-04-2024 Rs. 9,89,969/- as on 03-10-2024 along with further overdue charges and additional interest	Khasra no. 1068-1069, Mohalla Dharampur, Begumbad, Jalalabad, Tehsil Modinagar, District- Ghaziabad, U.P.-201204	08-10-2024 Symbolic Possession	₹ 15,72,750/- ₹ 1,57,275/- ₹ 10,000/-	27-11-2024 1100 hrs-1300 hrs.
EMD Deposition Last Date : 25/11/2024 till 17:00 Hrs. Date of Inspection of the Property : 23/11/2024 from 14:00 Hrs - 17:00 Hrs						
Mode Of Payment :- For Sr. No. 38 - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited Payable at Ghaziabad						
39	DL/MNR/VSEN/A000000018 - 1. Mr. AMAN SAXENA (Borrower) 2 Ms. PRITY SINGH (Co Borrower)	03-04-2024 Rs. 8,45,272/- as on 03-10-2024 along with further overdue charges and additional interest	SPLS Aawasiya Yojna (Griha Awas) Gopindpuram Ext. Jai Nigam Road N.H. 24, Ghaziabad U.P. 201016	23-07-2024 Symbolic Possession	₹ 12,82,320/- ₹ 1,28,232/- ₹ 10,000/-	27-11-2024 1100 hrs-1300 hrs.
EMD Deposition Last Date : 25/11/2024 till 17:00 Hrs. Date of Inspection of the Property : 23/11/2024 from 14:00 Hrs - 17:00 Hrs						
Mode Of Payment :- For Sr. No. 39 - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited Payable at Ghaziabad						

Sr. No.	Loan Account Number and Name of Borrower(s)/Co-Borrower(s)/Guarantor(s)	Demand Notice u/s 13(2) Date	Description of the Immovable property/ Secured Asset	Date and Type of Possession	Reserve Price (RP) Earnest Money Deposit (EMD) (10% of RP) Bid Increase Amount	Date/Time of E-Auction
40	DL/DEL/LXND/A000000196 DL/DEL/LXND/A000000803 - 1. Mr. AJESH SHARMA (Borrower) 2. Mr. KALI CHARAN & Mr. SAROJ DEVI (Co Borrower)	04-04-2024 Rs. 6,72,630/- as on 03-10-2024 along with further overdue charges and additional interest	Plot no. 7, Khasra no. 349/9, Siddhath Vihar Village Mawai, Ghaziabad-201001	23-07-2024 Symbolic Possession	₹ 15,21,000/- ₹ 1,52,100/- ₹ 10,000/-	27-11-2024 1100 hrs-1300 hrs.
EMD Deposition Last Date : 25/11/2024 till 17:00 Hrs. Date of Inspection of the Property : 23/11/2024 from 14:00 Hrs - 17:00 Hrs						
Mode Of Payment :- For Sr. No. 40 - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited Payable at Ghaziabad						

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE :-

- The Property is being sold on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND WITHOUT RECOURSE" BASIS. As such sale is without any kind of warranties & indemnities.
- Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ.
- E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/affecting the property before submission of bids.
- Auction/bidding shall only be through "online electronic mode" through the website auction@hindujahousingfinance.com and https://www.bankauctions.com/ or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc.
- For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider C1 INDIA PVT. LTD. 605A, Add: C1 INDIA PVT. LTD. 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003, (Contact Person: Mithalesh, Phone No. 7908004466, Email: delhi@c1india.com, Support Mobile Number- 7291981124/1125/1126). For participating in the e-auction sale the intending bidders should register their name at auction@hindujahousingfinance.com and https://www.bankauctions.com/ well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
- For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Hinduja Housing Finance Limited"
- The intending bidders should submit the duly filled in Bid Form (format available on auction@hindujahousingfinance.com and https://www.bankauctions.com/) along with the demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, at B.O.: F8, Mahalaxmi Metro Tower, Sector-4, Mahalaxmi Metro, Vaishali, Ghaziabad-201010. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account Number (as mentioned above) for the property (as mentioned above).
- After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 INDIA PVT. LTD. to enable them to allow only those bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
- Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five per cent, of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteenth day of confirmation of sale of the immovable property.
- In case of default in payment of above stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay applicable TDS (out of Sale proceeds) and submit TDS certificate to the Authorized Officer.
- Municipal/Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
- Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price/bid amount and furnishing the necessary proof in respect of payment of all taxes/charges.
- Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
- The Authorized officer may postpone/cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
- The decision of the Authorized Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- For further details and queries, please contact Authorized Officers RRM, Mr. Amit Kaushik : 9587088333
- This is also 30 (Thirty) days' notice to the Borrower/Mortgagor/Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date/place.

Place: Ghaziabad
Date: 24-10-2024

Authorised Officer,
HINDUJA HOUSING FINANCE LIMITED

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Ujivan Small Finance Bank

SECOND FLOOR, GMTT BUILDING
D-7 SECTOR 3 NOIDA UP 201301

POSSESSION NOTICE (for Immovable property) [Rule 8(1)]

Whereas, The undersigned, being the Authorized Officer of Ujivan Small Finance Bank Ltd., under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder, calling upon the Borrower(s) / Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice. The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor, Co-Borrower/Mortgagor, Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002, on the dates mentioned against each account.

The Borrower/Mortgagor's, Co-borrower/Mortgagor's and Co-borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The Borrower/Mortgagor, Co-Borrower/Mortgagor and Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Ujivan Small Finance Bank Ltd. for an amount of for the amount(s), mentioned herein below besides interest and other charges / expenses against each account.

Name of address of Borrower/Co-Borrower/Mortgagor	Description of the Immovable property	Date of Demand Notice and Date of possession	Amount as per demand notice
1. Shyam Karan S/o Karan Singh R/o Nari Pura, Buddhi Vihar Ke Paas, Dhanoli, Near B.D. Inter College, Agra, Uttar Pradesh-282001, 2. Geeta Devi W/o Shyam Karan Nari Pura, Buddhi Vihar Ke Paas, Dhanoli, Near B.D. Inter College, Agra, Uttar Pradesh-282001, In Loan Account No. 224521008000060	All that Part & Parcel of property i.e. House lies in Khasra no. 235, area 83.61 sq meters situated at Nirpura, Agra which is bounded as follows: Boundaries: East: Plot of Lachan West: Road North: Plot of Tulsi Ram South: Plot of Devendra Kumar The Property belongs to Geeta Devi W/o Shyam Karan i.e. no. 2 among you	Date of Demand Notice: 02.07.2022 Date of possession: 23.10.2024	Rs. 3,18,958/- as on 01-07-2024

Date: 25.10.2024 Place: Uttar Pradesh Authorised Officer

IndusInd Bank

FRR Group, 11th Floor, Hyatt Regency Complex,
New Tower, Bhikaji Cama Place, New Delhi-110066

Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act")

Notice is hereby given to the borrower / mortgagors / guarantors, who have defaulted in the repayment of principal and interest of loan facility obtained by them from the Bank and whose loan account has been classified as Non-Performing Assets (NPA) on 29.08.2024. The notices were issued to them on 10.10.2024 under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest, 2002 (SARFAESI Act) on their last known addresses calling upon and demanding from them to repay the entire outstanding of Rs. 66,21,603.44 (Rupees Sixty Six Lakh Twenty One Thousand Six Hundred Three and Paise Forty Four only) as on 30.09.2024 and further interest and penal interest at the applicable rate of interest from 01.10.2024 and any other costs, charges, expenses incurred thereon, less credit if any. However, few of the notice(s) have returned un-served and as such they are hereby informed by way of this public notice.

1. M/s Kumar Enterprises (Borrower) through its Prop. Mr. Ramesh Kumar 1st Floor, House No. 68/3C, Rameshwar, Azadpur, Opposite Premry School, New Delhi, North Delhi-110033.

2. Mr. Ramesh Kumar (Guarantor) House No. 6/7 First Floor, Block C, Model Town III, North West Delhi, New Delhi-110009.

3. Mrs. Priyanka Arora (Guarantor) B-230, Saraswati Vihar, Pitampura, North West Delhi, New Delhi-110034, Also at: Flat No. 302 Floor, Plot No. 140 and 141 Scheme Sukhija Vihar Vill Sirsi Road, Opp. Teelur, Unbranded School, Jaipur, Rajasthan, 302012.

Collateral: First and Exclusively charge on Hypothecation of the Immovable Assets of the company financed by other banks & collateral securities including Mortgage created by the owner ("the mortgagor") in favour of Bank:

Description of Properties:	Owner/ Mortgagor
All that piece and parcel Flat No. 302, Second Floor, Plot No. 140, 141 situated at Scheme Sukhija Vihar, Gram Sirsi, Sirsi Road, District Jaipur, Rajasthan measuring 1900 Sq. Ft	Priyanka Arora

The above name borrower and their guarantors & mortgagors are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice failing which further steps will be taken after expiry of 60 days under sub-section (4) of Section 13 of SARFAESI Act, 2002.

Date: 25.10.2024 Place: Delhi/ Jaipur Authorised Officer, IndusInd Bank Ltd.

Manappuram Home Finance Ltd

FORMERLY MANAPURAM HOME FINANCE PVT LTD
CIN: U65923K12010PIC039179, Unit 301-315, 3rd Floor, A wing,
Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai-400093

Demand Notice

Whereas the Authorized Officer of Manappuram Home Finance Ltd., having our registered office at IV/470A (old) w/638A (new), Manappuram House, Valapad, Thiruvor, Kerala-680567 and branches at various places in India (hereinafter referred to as "MAHOFIN") is a company registered under the Companies Act, 1956 and a Financial Institution within the meaning of sub-clause (iv) of clause (m) of sub-section (1) of the Act 2 of the Securitization and Reconstruction of financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the Act) read with Notification No. S.O. 3466 E dated 18th December, 2015 issued by the Govt. of India, Department of Financial Services, Ministry of Finance, New Delhi, inter alia carrying on business of advancing loans for construction and / or purchase of dwelling units and whereas the Borrower / Co-Borrowers as mentioned in Column No. 2 of the below mentioned chart obtained loan from MAHOFIN and whereas MAHOFIN being the secured creditor under the SARFAESI Act, and in exercise of powers conferred under section 13(2) of the said Act read with Rule 2 of the security interest (Enforcement) Rules 2002, issued demand notice calling upon the Borrowers / Co-Borrowers as mentioned herein below, to repay the amount mentioned in the notices with further interest thereon within 60 days from the date of notice, but the notices could not be served upon some of them for various reasons. That in addition thereto for the purposes of information of the said borrowers enumerated below, the said borrowers are being informed by way of this public notice.

Sr. No.	Name of the Borrower/Co-Borrower/LAN/Branch	Description of Secured Asset in respect of which Interest has been created	NPA Date	Date of Notice sent & Outstanding Amount
1	PAPU DEVI, RAMESH PRAJAPATI, MHL00520001514/JAIPUR	Patta No. 10, Sankalp No. 07, Village Ghingana, Kharabera Purohitan, Panchayat Samitiluni, Guda, Vishnoiyar Jodhpur, Near Govt. School, Jodhpur, P.O DHANDIYA, JODHPUR, RAJASTHAN, Pin: 342802	07-09-2024	10-09-2024 & Rs.492068/-

Notice, is therefore given to the Borrowers / Co-Borrowers, as mentioned herein above, calling upon them to make payment of the total outstanding amount as shown herein above, against the respective Borrower / Co-Borrower, within 60 days of publication of this notice. Failure to make payment of the total outstanding amount together with further interest by the respective Borrower/ Co-Borrower, MAHOFIN shall be constrained to take u/s 13(4) for enforcement of security interest upon properties as described above, steps are also being taken for service of notice in other manners as prescribed under the Act and the rules made hereunder. You are put to notice that the said mortgage can be redeemed upon payment of the entire amount due together with costs, charges and expenses incurred by MAHOFIN at any time before the date of publication of notice for public auction or private treaty for transfer by way of sale, as detailed in Section 13(B) of the SARFAESI Act. Take note that in terms of S- 13 (13) of the SARFAESI Act, you are hereby restrained from transferring and/or dealing with the Secured Properties in any manner by way of sale, lease or in any other manner

Place: RAJASTHAN, Date: 25/10/2024 Sd/- Authorised Officer, Manappuram Home Finance Ltd

Regional Office Astley Hall, Rajpur Road, Dehradun

DEMAND NOTICE

DEMAND NOTICE U/S 13(2) OF SARFAESI Act 2002

An notice is hereby given that the following Borrowers /Guarantors have defaulted in the repayment of principal and payment of interest of credit facilities granted to them at their request by us and said facilities have turned Non Performing Assets. The notice under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 were issued to Borrowers/Guarantors on their last available addresses. However, either the notices return undelivered or their acknowledgment not received; as such they are hereby informed by way of public notice about the same.

Sr. No.	Name of the Branch/Borrower/Guarantor	Detail of Mortgage Security/ Property	Date of NPA	Date of Demand Notice	Amount Due
1.	Branch: FRI (0286) Borrower : M/S Abhilasha Industries, 1 Roorkee Road, Musthkan Khasra No 404 & 415 Khata No 113, Mauza Bhagwanpur, Musthkan Pragna Tehsil Bhagwanpur, Distt-Haridwar, Uttarakhand - 247661. Partner/Guarantor 1: Mukul Vashishtha S/o Sh Sanjeev Vashishtha, Add. 1. 4/15, Rakshapuram, Near WHO Colony PO Meerut KTY Sub Distt- Mawana, Distt Meerut, UP-250001, Add.2. E-106, Aura Chimera Raj Nagar Extension, Ghaziabad UP -250001. Partner/Guarantor 2: Anju Vashishtha W/o Sh Sanjeev Vashishtha, Add. 1. 4/15 , Rakshapuram, Near WHO Colony PO Meerut KTY, Sub Distt- Mawana, Distt-Meerut, UP- 250001, Add.2. E-106, Aura Chimera Raj Nagar Extension, Ghaziabad UP -250001.	All that Plant and Machinery /Stock of Atta Besan, Centrifugal Machine/ High Pressure Fan/Channels/CNG/PNG Gensets 125 Kva DG Set and other items lying at: M/s Abhilasha Industries, 1 Roorkee Road, Musthkan Khasra No 404 & 415 Khata No 113, Mauza Bhagwanpur, Musthkan Pargana Tehsil- Bhagwanpur, Distt-Haridwar, Uttarakhand -247661 or anywhere else.	29.08.2024	15.10.2024	Rs. 1,66,79,827.96 + interest and other charges
2.	Branch: FRI (0286) Borrower : Anju Vashishtha W/o Sh Sanjeev Vashishtha, E-106, Aura Chimera Raj Nagar Extension, Ghaziabad UP -250001. Alternate Address: 4/15, Rakshapuram, Near WHO Colony PO Meerut KTY Sub Distt- Mawana, Distt Meerut, UP- 250001. E-106, Aura Chimera Raj Nagar Extension, Ghaziabad UP -250001. Alternate Address: 4/15, Rakshapuram, Near WHO Colony PO Meerut KTY Sub Distt-Mawana Distt Meerut, UP- 250001.	All that Four Wheeler in the name of Mrs Anju Vashishth D/o Ram Kumar Jaiswal. Model Name- SCORPIO- N D AT 4WD ZBL 7S BY MAHINDRA & MAHINDRA. Other details are as under- Registration No : UK07 FN1800 Engine No : YGN4K65789 Chasis No : MA1TJ4YGTN6K91768	29.08.2024	11.09.2024	Rs. 20,45,420.79 + interest and other charges

We call upon the above borrowers/Guarantors to discharge in full their liabilities within a period of 60 days from the date of publication of this notice failing which we will be exercising the powers under Section 13(4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.

Dated : 24.10.2024 Place : Dehradun Authorised Officer, Central Bank of India

CHANDRA PRABHU INTERNATIONAL LIMITED

CIN- L51909DL1984PLC019441, Email ID: info@cpil.com
Regd. Off. : 14, Rani Jhansi Road, New Delhi-110 055
Corporate office : 1512, Fifteen Floor, DLF Galleria Commercial Complex, DLF City Phase IV, Gurugram, Haryana 122009

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON 30TH SEPTEMBER, 2024

S. No.	Particulars	Quarter ended				Year Ended
		30.09.2024 (Un-audited)	30.06.2024 (Un-audited)	30.09.2023 (Un-audited)	30.09.2023 (Un-audited)	
1.	Total income from operations	13681.77	29187.60	16405.70	42869.37	44141.33
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	39.12	(119.92)	383.50	(80.80)	179.27
3.	Net Profit/(Loss) for the period before Tax, (after Exceptional and/or Extraordinary items) Items and/or item Extraordinary items) Profit or loss of JV	39.12	(119.92)	383.50	(80.80)	179.27
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extra-ordinary items)	39.12	(119.92)	338.38	(80.80)	134.15
5.	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	39.12	(119.92)	338.38	(80.80)	134.15
6.	Equity Share Capital	369.80	369.80	369.80	369.80	369.80
7.	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	-	-
8.	Earnings Per Share (of Rs.2/-each) (for continuing operations): Basic: Diluted:	0.21 0.21	(0.65) (0.65)	1.83 1.83	(0.44) (0.44)	0.73 0.73

Notes:

- The above results are an extract of the detailed format of Unaudited Financial Results (Standalone) for the Quarter and half year ended on 30th September 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone Unaudited Financial Results is available on the Stock Exchanges website i.e. (www.bseindia.com) and on the company's website (www.cpil.com).
- Previous Years/ Quarterly figures have been regrouped/ rearranged, wherever necessary.
- The results for the quarter and half year ended on 30th September 2024 are in Compliance with Indian Accounting Standards (IND-AS) as notified by the Ministry of Corporate Affairs.
- The above result were reviewed by the Audit Committee and were approved and taken on record by the Board of Directors at its meeting held on October 24, 2024.

On Behalf of The Board of Directors
Chandra Prabhu International Limited
Sd/-
Gajraj Jain
Chairman Cum Managing Director
DIN: 00049199

Place - Gurugram
Date - 24th October, 2024

FORM NO. INC-26

[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014]

Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another

Before the Central Government (Regional Director, Northern Region Bench)

In the matter of sub-section 4 of section 13 of the Companies Act, 2013 and clause (a) of sub-section (5) of Rule 30 of the Companies (Incorporation) Rules 2014

AND

In the matter of M/S DIMENSIONS WEALTH MANAGEMENT PRIVATE LIMITED having its Registered Office at B-11/8127, Vasant Kunj, New Delhi-110070

.....Applicant Company

Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Association of the company in terms of special resolution passed at Extra ordinary General Meeting held on Monday, 21st day of October 2024 to enable the company to change its Registered Office from "State of Delhi" to "State of Haryana".

Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or sent by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of objection to the Regional Director at the Address B-2 Wing, 2nd floor, Pt. Deendayal Anandoyadav Bhawan, 2nd floor, CGO Complex, New Delhi-110011, within 14 days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

ADDRESS OF REGISTERED OFFICE: B-11/8127, Vasant Kunj, New Delhi-110070 (Present Address)

For and on behalf of applicant

Sd/- Anita Agnihotri (Director)	Sd/- Ashim Kumar Biswas PARTNER	Sd/- Liyana Biswas PARTNER
Date: 25/10/2024 Place: New Delhi	Date: 23.10.2024	Date: 23.10.2024

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced or the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No. of shares	Distinctive Nos.		Certificate No.	
			From	To	From	To
HB04	Satish Madanlal Gupta & Dinesh Madanlal Gupta	100	00192284901	00192285000	00735870	00735870

Name of Shareholder(s): Satish Madanlal Gupta & Dinesh Madanlal Gupta
Date: 23.10.2024

Name and Registered Office address of Company: HDFC BANK, Ramon House, 169, Backbay reclamation, H T Parekh Marg, Churchgate Mumbai - 400020

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S GF TOLL ROAD PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/S GF TOLL ROAD PRIVATE LIMITED
2. Date of incorporation of corporate debtor	23 rd December, 2008
3. Authority under which corporate debtor incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74990MH2008PTC1895112
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office address: Reliance Centre, 19, Wachand Hindchand Marg, Ballard Estate, Mumbai, Maharashtra, India- 400001
6. Insolvency commencement date in respect of corporate debtor	23 rd October, 2024 (Copy of order received on 23 rd October, 2024)
7. Estimated date of closure of insolvency resolution process	21 st April, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Jindal IBBI Regd. No: IBI/IFA-001/IP-P-02649/2021-2022/14048
9. Address and e-mail of the interim resolution professional, as registered with the Board	IRPs Address: 52/24, Ramjee Road, Karol Bagh, New Delhi-110005 Email id: jindalrahul606@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Communication Address: 6772/2, Dev Nagar, Karol Bagh, New Delhi-110005 Email id: jindalrahul606@gmail.com
11. Last date for submission of claims	06 th November, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (1A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/downloads/form.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s GF Toll Road Private Limited on 23rd October, 2024 (Order received on 23rd October, 2024). The creditors of M/s GF Toll Road Private Limited are hereby called upon to submit their claims with proof on or before 06th November, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25.10.2024
Place: Mumbai

Mr. Rahul Jindal
Interim Resolution Professional
IP Reg. No: IBI/IFA-001/IP-P-02649/2021-2022/14048
AFA valid upto 30.06.2025

GLOBAL EDUCATION LIMITED
CIN - L80301MH2011PLC219291
Registered Office : Office No. 205, 02nd Floor, Jaisingh Business Center Premises CHSL, Sahar Road, Parsiwada, Andheri(E), Mumbai - 400099, Maharashtra-India.
Tel. No. : +91-22-49242584 | Website : www.globaledu.net.in
E-mail ID : investorinfo@globaledu.net.in

NOTICE OF EXTRA ORDINARY GENERAL MEETING, REMOTE E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE IS HEREBY GIVEN THAT

- The Extra Ordinary General Meeting (EOGM) of the Members of the Company will be held on Tuesday 19th November 2024 at 11.00 A.M. through Video Conferencing (VC)/ Other Audio Visual Means (OAVM) in compliance with the General Circulars dated April 8, 2020 April 13, 2020, June 15, 2020 and 28th September 2020, December 31, 2020 June, 23, 2021 December 08, 2021, May 5, 2022, and 19th September 2024 (collectively referred to as "MCA Circulars") and Securities and Exchange Board of India vide its Circular SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133, Dated October 3, 2024 (referred to as "SEBI Circular") issued by the Securities Exchange Board of India ("SEBI") without presence of physical quorum to transact the business as set out in the Notice of the Extra Ordinary General Meeting.
- Electronic copies of the Notice of Extra Ordinary General Meeting have been sent to the members whose email-ids are registered with the Depositories/Company. The same is also available on the Company's website at www.globaledu.net.in and website of the Stock Exchange ie National Stock Exchange of India Limited.
- Members whose email address is not registered with the Company/ Depository Participant(s) (DR) Members who wish to update their email address are requested to get the same registered /updated by following procedure given below:
 - Members holding shares in demat form can get their email address registered/updated by contacting respective Depository Participant.
 - Members holding shares in physical form may send an email request to the Company's Registrar and Share Transfer Agent, Bigshare Services Private Limited along with a signed scanned copy of the request letter providing the email address and mobile number.
- Members will be able to cast their vote electronically on the businesses as set forth in the Notice of the EOGM either remotely (during e-voting period) or during the EOGM when window for e-voting is activated upon instructions of the Chairman. The instructions for joining the EOGM and the manner of participation in the remote electronic voting or casting vote through e-voting system during the EOGM has been provided in the Notice of EOGM. Members participating through VC/OVAM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act 2013.
- In compliance with the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide remote e-voting facility to its members, to vote from a place other than venue of the EOGM. The Company has engaged the Services of Central Depository Securities Limited ("CDSL") to provide e-voting facilities to its members, to cast their vote in a secure manner.
- Those members who shall be present in the EOGM through VC/OVAM facility and had not casted their votes on the Resolutions through e-voting or otherwise not barred from doing so, shall be eligible to cast vote through remote e-voting system during the EOGM. The members who have casted their votes by remote e-voting prior to the EOGM may also attend/participate in the EOGM through VC/OVAM facility but shall not be entitled to cast their votes again.
- The remote e-voting period commences on Saturday, 16th November 2024 at 09:00 A.M. and ends on Monday, 18th November 2024 at 05:00 P.M. The e-voting module shall be disabled by CDSL for voting thereafter. The Members of the Company, holding Equity Shares in dematerialized (demat) form as well as in physical form, as on cut-off date of Tuesday 12th November 2024 may cast their vote electronically on Special Business(es) as set out in the Extra Ordinary General Meeting (EOGM) through electronic voting system of Central Depository Services (India) Limited (CDSL). A Person who is not a member on the cut-off date should accordingly treat the Notice of EOGM for information purpose only.
- M CS Riddhita Agrawal, Practising Company Secretary having (ICSI Membership No: FCS - 10054 CPND. 12917), Mumbai has been appointed as the Scrutinizer to scrutinize the voting and remote e-voting process in a fair and transparent manner.
- Pursuant to Section 91 of the Companies Act 2013 read with Rule 10 of the Companies [Management and Administration Rules] 2014 and Regulation 42 of SEBI [Listing Obligations and Disclosure Requirements] 2015, the Register of Members and Share Transfer Books of the Company will remain closed from Monday, the 11th November, 2024 to Tuesday 19th November 2024 (both days inclusive) for the purpose of Extra Ordinary General Meeting (EOGM) of the Members of the Company.
- In case of any queries/grievances relating to voting by electronic means the Shareholders may refer the Frequently Asked Questions ("FAQ") and e-voting manual available on CDSL Website under Help Section or write an eMail to helpdesk.evoting@cdslindia.com

For GLOBAL EDUCATION LIMITED
SD/-
CS Preeti Pachariwala
Company Secretary
ICSI Membership No. FCS 7502
Date : 24th October, 2024
Place : Nagpur

MAHIM BRANCH - Mohammedin House, Behind Shaffi Mansion, 57, Lady Jamshedji Marg, Mahim, Mumbai-400016. Telephone: 022-24466538/24453999. Email: bmmunms0617@centralbank.co.in

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) [SEE RULE 8(1)]

Whereas, the undersigned being the Authorized Officer of the Central Bank of India, MAHIM Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 09.07.2024 calling upon the Borrower Mrs. Mahisha Sunil Alzenze & Mr. Sunil P. Alzenze to repay the amount mentioned in the notice being Rs. 15,90,882.79 (Rupees Fifteen Lakh Ninety Thousand Eight Hundred Eighty Two Paise Seventy Nine only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 9 of the said Rules on this 23rd day of October of the year 2024. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India, Mahim Branch for an amount of Rs. 15,90,882.79 and interest and other charges thereon.

DESCRIPTION OF THE IMMOVABLE/MOVEABLE PROPERTY
Flat No 402, Fourth Floor, E-Wing, Shree Balaji Paradise, Survey No 14, Hissa No. 6, Village: Nandivli Tarfe Ambemath, Kalyan East, Tal: Kalyan, Dist: Thane 421306. Admeasuring area: -605 sq. ft.

Date : 23/10/2024
Place : Mumbai
Principal Borrower : Mrs. Mahisha Sunil Alzenze & Mr. Sunil P. Alzenze
Bldg No. 13, Flat No. 14 B-Wing Railway Police Colony Pant Nagar, Ghatkopar East, Mumbai, 400075

Canara Bank
Recovery Section, Navi Mumbai Regional Office : Circle Office Building, 8th Floor, X Wing, C-14, G Block, BKC, Bandra East, Mumbai-400 051. • E-mail ID : recoveryteam@canarabank.com • Website : www.canarabank.com
Ref. No: RD/LEGAL/SARFAESI/21/2024/MV Date : 19.10.2024

Mr. Navinkumar Laxman Jadhav, S/o. Laxman Rajaram Jadhav, Flat No. A301, 3rd Floor, Prayag Yas Adai, New Panvel East, adai Raigarh, Maharashtra-410 205 +9664861953
Mrs. Ujwala Laxman Jadhav, 8 73 Vardhara Nag, Shaikh Mistry Road, Sion, Mumbai, Maharashtra-400 037. +9664675730
Sub. :- Notice Ds. 13(2) Of The Securitization and Reconstruction Of Financial Assets and Enforcement Of Security Interest Act, 2002 (Sarfaesi Act, 2002) Read With Security Interest (Enforcement) Rules, 2002 As Amended From Time To Time.

The undersigned being the Authorized Officer of Canara bank, MUMBAI CHEMBUR SINDHI SOCIETY Branch (hereinafter referred to as "The Secured Creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the "Act") do hereby issue this notice to you as under:
That Mr. NAVINKUMAR LAXMAN JADHAV and MRS. UJWALA LAXMAN JADHAV (hereinafter referred to as "THE BORROWER") have availed credit facility / facilities stated in Schedule A hereunder and have entered into the security agreements in favour of secured creditor. While availing the said credit facilities, you have expressly undertaken to repay the loan amount/s of ₹ 25,54,000/- (Rs. Twenty Five Lakh Fifty Four Thousand Only) with interest there on in accordance with the terms & conditions of the above mentioned agreements.
You (The Person mentioned in Schedule B) are also entered in to agreements against the secured assets which are detailed in Schedule B hereunder.
However, from JULY 2024, the operation and conduct of the said Financial Assistance / Credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the borrower towards the secured creditor as on date amounts to ₹ 30,17,037.78 (Rs. Thirty Lakh Seventeen Thousand Thirty Seven and Paise Seventy Eight Only), the details of which together with the future interest rate are stated in Schedule C here under. It is further stated that the Borrower / Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the Secured Creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance / credit facilities having come to a standstill and as a consequence of the default committed in repayment of principal debt, installment and interest thereon, the secured creditor was constrained to classify the debt as Non-Performing Asset (NPA) as on 02.10.2024 in accordance with the directives / guidelines relating to asset classification issued by the Reserve Bank of India.
The secured creditor to issue this notice brings to your attention that the borrower has failed and neglected to repay the said dues / outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the borrower as stated in Schedule C hereunder to the secured Creditor within 60 days from the date of receipt of this notice that you are also liable to pay future interest at the rate of 13.56% Per Annum together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.
Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of ₹ 30,17,037.78 (Rs. Thirty Lakh Seventeen Thousand Thirty Seven & Paise Seventy Eight Only), together with further interest and incidental expenses and costs as stated above in terms of this notice under Sec.13(2) of the Act, the secured creditor will exercise all or any of the rights detailed under sub-section (4) (a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue:
13 (4)- In case the borrower/Guarantor fails to discharge liability in full within the period specified in sub section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely:
a. Take Possession of the secured assets of the Borrower / Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset;
b. Take over the management of the business of the borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset;
Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the borrower is held as security for the debt;
Provided further that where the management of the whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt.
And under other applicable provisions of the said Act.
Your attention is invited to provisions of sub section (8) of Section 13, in respect of time available, to redeem the secured assets.
You are also put on notice that in term of Section 13(13) the borrower / Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/restrain, as provided under the said act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization/income. This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you.
This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force.
Please comply with the demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequence.

Thanking You,
Yours Faithfully,
AUTHORISED OFFICER

SCHEDULE A
(DETAILS OF CREDIT FACILITIES/AVAILED BY THE BORROWER)

Sr. No.	LOAN A/C. No.	NATURE OF LOAN / LIMIT	DATE OF SANCTION	AMOUNT (IN ₹)
1.	0229630000004	Housing Loan-Pradhan Mantri Awas Yojana	17.05.2019	25,54,000/-

SCHEDULE B
(DETAILS OF SECURITY ASSETS)

Sr. No.	IMMOVABLE	NAME OF THE TITLE HOLDER
1.	Apartment No. 301, 3 rd Floor, A wing, Building Name "Prayag Yash Phase - I", Survey No. 28/2B, Village Aadai, Taluka Panvel, District Raigad, Maharashtra-410 206 • Admeasuring 331.64 Sq. Ft. • Carpet Area Cersal ID - 400031547086	MR. NAVINKUMAR LAXMAN JADHAV AND MRS. UJWALA LAXMAN JADHAV

SCHEDULE C
(DETAILS OF LIABILITY AS ON DATE)

Sr. No.	LOAN A/C. No.	NATURE OF LOAN / LIMIT	DATE OF SANCTION	AMOUNT (IN ₹)
1.	0229630000004	Housing Loan-Pradhan Mantri Awas Yojana	17.05.2019	30,17,037.78

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)
HAL Offshore Ltd
CIN: U24298MH1996PLC310098
Regd. Office: 4th Floor, B Wing, Corporate Avenue, Plot No. 32, Off Mahakali Caves Road, Near Paper Box Industry, Andheri East, Mumbai-400 093, Maharashtra
e-mail: compliance@haloffshore.com
Website: www.haloffshore.in
Before the Central Government Through the office of the Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai in the matter of Section 13(4) of the Companies Act, 2013 and Rule 30(5)(a) of the Companies (Incorporation) Rules, 2014
And in the matter of HAL OFFSHORE LTD having its Registered Office at 4th Floor, B Wing, Corporate Avenue, Plot No. 32, Off Mahakali Caves Road, Near Paper Box Industry, Andheri East, Mumbai-400 093, Maharashtra

APPLICANT COMPANY PUBLIC NOTICE

Notice is hereby given to the General Public that HAL Offshore Ltd (The Company) propose to make an Application to the Central Government through the office of the Regional Director, Western Region, Ministry of Corporate Affairs, Mumbai under Section 13 and other relevant provisions of the Companies Act, 2013, as may be applicable, read with Rule 30 of the Companies (Incorporation) Rules, 2014, and other applicable provisions, if any, seeking confirmation/approval of alteration of Clause II of its Memorandum of Association in terms of the Special Resolution passed in the Extra Ordinary General Meeting held on 18th October, 2024, to enable the Company to change its registered office from the State of Maharashtra to the State of Uttar Pradesh. Any person whose interest is likely to be affected by the proposed change of registered office of the Company may deliver either on the MCA - 21 portal (www.mca.gov.in) by filing an Investor Complaint Form or cause to be delivered or send by registered post of his/her/its objections supported by an affidavit, stating the nature of his/her/its interest and grounds of opposition to the Regional Director, Western Region, Ministry of Corporate Affairs, Everest, 5th Floor, 100 Marine Drive, Mumbai-400 002, Maharashtra (e-mail: rd.west@mca.gov.in), within 14 days from the date of publication of this notice, with a copy to the Company at its Registered Office address mentioned above.

For HAL Offshore Ltd
Sd/-
Kishan Kumar
Director
Date: 23.10.2024
Place: New Delhi
DIN: 01351403

For Advertising in TENDER PAGES Contact JITENDRA PATIL
Mobile No.: 9029012015
Landline No.: 67440215

TILAK VENTURES LIMITED
L65910MH1980PLC023000
Address: E/109, Crystal Plaza, New Link Road, Opp. Infinity Mall, Andheri (West), Mumbai, MH- 400053
Email id: tilakfin@gmail.com, website: www.tilakfinance.wordpress.com

(EXTRACT OF STANDALONE AND CONSOLIDATED UN-AUDITED FINANCIAL RESULT FOR THE QUARTER ENDED ON 30TH SEPTEMBER, 2024)

Particulars	Amount in Lakhs					
	Standalone			Consolidated		
	Quarter ended	Quarter ended	Quarter ended	Quarter ended	Quarter ended	Quarter ended
	30th Sept, 2024	30th June, 2024	30th Sept, 2023	30th Sept, 2024	30th June, 2024	30th Sept, 2023
1 Total income from operations	1034.257	600.470	421.171	1634.726	618.342	1004.493
2 Net Profit/Loss for the Period Before tax and exceptional items	266.260	232.101	102.423	498.361	230.891	253.526
3 Net Profit/ (Loss) before tax after tax and exceptional items	266.260	232.101	102.423	498.361	230.891	253.526
4 Net Profit/ (Loss) after Tax and Exceptional Items	207.647	173.686	70.625	381.333	172.476	182.277
5 Total Comprehensive Income	257.601	198.119	5.244	455.72	196.91	229.943
6 Paid-up Equity Share Capital	2228.484	2228.484	2228.484	2228.484	2228.484	2228.484
7 Earning Per Share						
Basic	0.093	0.078	0.032	0.171	0.077	0.082
Diluted	0.093	0.078	0.032	0.171	0.077	0.082

Note: The above is an extract of the detailed format of Un-Audited Standalone & Consolidated Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full financial results are available on Stock Exchange website (www.bseindia.com) and on the Company's website www.tilakfinance.wordpress.com

For Tilak Ventures Limited
Sd/-
Girraj Kishor Agarwal
Managing Director
DIN: 00290959

Place: Mumbai
Date: 24/10/2024

ADITYA BIRLA CAPITAL
ADITYA BIRLA FINANCE LIMITED
Registered Office : Indian Rayon Compound, Veraval, Gujarat - 362 266.
Corporate Office : 12th Floor, R Teck Park, Nirlon Complex, Nr. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

POSSESSION NOTICE (SEE RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The Borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers mentioned herein below and to the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The Borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of Aditya Birla Finance Limited (ABFL) for an amount as mentioned herein under and interest thereon. The Borrower's attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower(s)	Demand Notice Date & O/S. Amt	Description of Immovable Property (Properties Mortgaged)	Possession Date
1.	1. Mrs. Aryan Products, Through Its Proprietor Mrs. Dipali Dilip Pawar, 2. Mrs. Dipali Dilip Pawar, (W/o. Dilip Dharma Pawar), 3. Dilip Dharma Pawar, (S/o. Dharma Pawar), LAN: ABTHASTS00000718872	DN Date : 19.08.2024 Rs. 26,41,286/- as on 09.08.2024	Flat No. 103, Area Admeasuring 760 Sq. Ft., Built Up Area, On The 1st Floor, Wing 'A' In The Building Known As 'pratham Apartment', In The Society Known As 'pratham A Co-operative Housing Society Limited' Constructed On Land Bearing Survey No. 287, Hissa No. 2, Plot No.13 Admeasuring 388.90 Sq. Mtrs. & 14 Admeasuring 346.70 Sq. Mtrs. Lying Behind Situated Village Murbad, Taluka Murbad & District Thane, North : S. No. 183, South : Plot No. 15, East : Internal Road of S.No. 267/2, West : S. No. 175/3.	23.10.2024 (Symbolic Possession)
2.	1. Babulal Banana Shop (Also Known As Shree Ganesh Banana Shop) Through Its Prop. Babulal Gupta 2. Mr. Babulal Gupta S/o. Mala Prasad Gupta 3. Urmila Devi Babulal Gupta W/o. Babulal Gupta 4. Girjashankar Babulal Gupta S/o. Babulal Gupta 5. Ms. Shree Ganesh Trading Company (through Its Prop.) LAN: ABFLMUMDSB000125962	DN Date : 12.08.2024 Rs. 1,04,31,049.38 as on 09.08.2024	All That Piece and Parcel of Gothan Land Having Area Admeasuring HR. 0-11-0 Equivalent To 1113.2 Sq. Mtr. Forming Part And Portion of The Property Bearing Pardi No. 5 Admeasuring Hr 0-09-0 Equivalent To 6900 Sq. Mtr. Situated And Laying And Being A Revenue Village Palghar Vasai Road, East Taluka Vasai District, Palghar Within Limit of Palghar Gram Panchayat.	22.10.2024 (Symbolic Possession)

Place : Mumbai, Maharashtra
Date : 25.10.2024

Sd/-
Authorized Officer
ADITYA BIRLA FINANCE LIMITED

L&T Finance Limited
(formerly known as L&T Finance Holdings Limited)
Registered Office : L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Mumbai

DEMAND NOTICE

Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as The Act)

We have issued Demand Notice under Section 13(2) of the Act to you all (Borrowers, Co-borrowers & Guarantor/s) through Registered Post Acknowledge Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank of India. The Notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Financial Services. (Erstwhile, L&T Holdings Finance Ltd) within the period of 60 Days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. "This is without prejudice to any rights available to us under the Act and/or any other law in force from time to time."

Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / NPA date / Outstanding Amount		Description of the Immovable Property (Mortgaged)
		NPA Date	Outstanding Amount (₹) As On	
H1750225071903 2222, H1750225071903 2222L, H1750225071903 2222G	1. Navin Poddar 2. Pooja Madan Yadav	Demand Notice date: 09/10/2024. NPA date: 31/08/2024.	Rs. 50,97,361.90/- (Rupees Fifty Lakhs Ninety-Seven Thousand Three Hundred Sixty-One and Ninety Paise) as on date 08/10/2024	Schedule -I All the piece and parcel of the Property Address: Unit No. J - 303, Totally Admeasuring 549 Sq. Ft. Le 51.00 Sq. Mtrs, Along With 1 Car Parking Space, In Wing - J, In Building Known As Primia, Palava Primia E To J, Lake Shore Greens, Situated, Lying And Being At Village Khoni, Taluka Kalyan And District Thane, Dombivali - 421 202.

Date: 25.10.2024
Place: Mumbai

Sd/-
Authorized Officer
For L&T FINANCE LIMITED

CYBERTECH SYSTEMS AND SOFTWARE LIMITED
CIN: L72100MH1995PLC084788;
Regd. Office: CyberTech House, Plot No. B-63/64/65, Road No. 21/34, J.B. Sawant Marg, Wagle Estate, Thane - 400 604; ● Tel: +91 22-4283-9200 ● Fax: +91-22-4283-9236 Email- cssl.investors@cybertech.com

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